

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 434/MP/2024 along with IA No. 92/2024

- Subject : Petition under Section 79 (1) (c) of the Electricity Act 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the InterState Transmission System) Regulations, 2022 and the relevant Provisions of the Conduct of Business Regulations, 2023(Interlocutory application for urgent listing)
- Petitioner : Gujarat Energy Transmission Corporation Limited (GETCO).
- Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **8.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, GETCO
Shri Utkarsh Singh, Advocate, GETCO
Ms. Sneha, Advocate, GETCO
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking relaxation of the date of 30.9.2024 which is stipulated under Regulation 19.2 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 ('GNA Regulations') for submission of the application for the additional GNA quantum for the financial years 2025-26, 2026-27 and 2027-28 respectively. Learned counsel further submitted that the Petition also raises a larger issue with regard to the National Single Window System Portal which does not permit the application for the additional GNA requirements on different dates within a particular financial year even though neither Regulation 19 of the GNA Regulations nor Format-GNA-APP-1 issued by CTUIL under the "Detailed Procedure for Connectivity and General Network Access to ISTS" prohibits such a course. Learned counsel urged to expedite the proceedings in matter and issuance of a direction that any decision taken by CTUIL in the interregnum, particularly, in regard to grant of the additional GNA to other entities, be the subject to the outcome of the present case.

2. Learned counsel for the Respondent, CTUIL accepted the notice and sought liberty to file a reply in the matter. Learned counsel also fairly stated that the prayers (i) to (iv) are not adversarial in nature and hence, may be decided as the Commission may deem fit. However, insofar as prayer (iv) i.e. direction to CTUIL to consider and allow the differing start dates for the additional GNA as sought by GETCO is concerned, the bare reading of

Regulation 19.2 along with *proviso* thereto gives an indication that an application for the additional GNA quantum can be made with only one specified start date.

3. In response to the specific query of the Commission regarding any difficulty in considering the application of the additional GNA quantum with different start date, learned counsel for CTUIL submitted that it may lead to some system planning issues.

4. After hearing the learned counsel for the Petitioner and the learned counsel for Respondent, CTUIL, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner; and
- (c) IA No. 92/2024 filed for an urgent listing of the main Petition, having served its purpose, stands disposed of.

5. The Petition shall be listed for the hearing on **28.11.2024**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**